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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO.225 OF 2004 IN O.A. NO.1370 OF 2003

New Delhi, this the 13th day of October, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Jawahar Lal Kaul H.No.705/21A, Ward No.3, Mehroli, New Delhi-110030.

...Applicant

(By Advocate: Shri S.C. Saxena)

versus

- Shri Nripendra Misra
 Secretary,
 Ministry of Communication,
 Sanchar Bhawan,
 20-Ashok Road,
 New Delhi-110001.
- 2. Shri R.S.P. Sinha
 Chairman and Managing Director,
 MTNL, Jeevan Bharati Building,
 Tower-1, Cannaught Place,
 New Delhi-110001.
- 3. Shri R.S. Bhandari, Chief Accounts Officer, MTNL Tower-II, Cannaught Circus, New Delhi-110001.

....Respondents

(By Advocate: Shri Satish Kumar for Shri V.K. Rao)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A):

Learned counsel of the applicant stated that recovery amount has been refunded and as such nothing survives in this CP. In this backdrop, CP is dropped.

Notice is discharged.

(SHANKER RAJU) MEMBER (J)

(V.K. MAJOTRA) VICE CHAIRMAN (A)

13.10.04

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